

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 912 of 2020

IN THE MATTER OF:

Shashikala Indermal Jain

...Appellant

Versus

Dealberg Technologies Pvt. Ltd.

...Respondent

Present: -

For Appellant: Mr. Kairav Trivedi (PCA).

For Respondent: Mr. Abhishek Emmanuel, Advocate for R- 1.

O R D E R
(Virtual Mode)

22.01.2021 When the case was called out, learned counsel for the Appellant and Respondent is present. Learned counsel for the Respondent submits that he could not file Reply Affidavit because he is suffering from Covid-19 and he is still recovering. He prays two weeks' more time to file Reply Affidavit. Prayer is allowed.

Learned counsel for the Respondent is directed to file Reply Affidavit within two weeks. Rejoinder, if any, may be filed within a week thereafter.

Parties may file brief Written Submissions not more than 4 pages along with compilation of judgments which they want to rely on, before next date.

List the Appeal 'For Admission (After Notice)' on **19th February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)